

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:95

ANSWERED ON:30.11.2015

Tribal Advisory Council

Kothapalli Smt. Geetha;Malyadri Shri Sriram;Rajoria Dr. Manoj

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has set up/proposes to set up a Tribal Advisory Council aimed at welfare and development of tribal people and tribal areas;
- (b) if so, the details the Salient features thereof;
- (c) whether some states are yet to constitute the statutory advisory council and if so, the reasons therefor along with the steps taken to constitute the council immediately;
- (d) whether the Government is also aware that most of the labourers and daily wagers engaged in infrastructure work being undertaken in different States are tribals; and
- (e) if so, the measures being undertaken by the Government for the upliftment of these tribals?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a): In accordance with the provision of para 4 (1) of the Fifth Schedule to the Constitution, the Tribes Advisory Council (TAC) has been established in the States having Scheduled Areas namely Andhra Pradesh, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Madhya Pradesh, Maharashtra, Odisha, Rajasthan and Telangana. Besides, two other States viz, Tamil Nadu and West Bengal, have also set up TAC.

(b): Part B of the Fifth Schedule to the Constitution provides for establishing a TAC in each State having Schedule Areas and also in any State having Schedule Tribes but not Schedule Areas. Some of the salient features envisaged in Para 4 (1) & (2) of the Fifth Schedule to the Constitution on the TAC are:-

- (i) A TAC shall consist of not more than twenty members of whom three-fourth shall be the representatives of the Scheduled Tribes in the Legislative Assembly of the State;
- (ii) It shall be duty of the TAC to advise on such matters pertaining to the welfare and advancement of the Scheduled Tribes in the State as may be referred to them by the Governor;
- (iii) The Governor may make rules prescribing or regulating as the case may be on the number of members of the Council, the mode of their appointment, the appointment of the Chairman of the Council, of officers and servants thereof, the conduct of TAC meetings & its procedure in general and all other incidental matters.

(c): In response to a request from the State Government of Uttarakhand, direction of the Hon'ble President has been conveyed to the State Government of Uttarakhand for setting up a TAC in the State, in July, 2010. The Ministry has been persistently requesting the State Government to intimate about the constitution of the TAC. State Government has sent no information regarding constitution of the TAC.

(d) & (e): The Government is pursuing an integrated approach to enhance the socio-economic condition and self-reliance among the ST population across the country. The Ministry of Tribal Affairs under its Special Area Programmes provides funds as an additive to the State Plan for carrying out skill development and employment-cum-income generation activities. The Ministry has impressed upon the State Government for promotion of need based integrated livelihood initiatives and skill upgradation of tribals to get them respectable jobs such as:

â€¢ Diversified crops, horticulture, dairy development with State cooperative, backyard poultry, fisheries, apiculture, sericulture, etc. with proper market linkages.

â€¢ Marketable skills like (i) Office Management (ii) Solar Technician/Electrician (iii) Beautician (iv) Handicraft (v) Skills required for day to day construction works (such as Plumbing, Mason, electrician, fitter, welder, carpenter) (vi) Refrigeration and A/C repairing (vii) Mobile repairing (viii) Horticulture/Floriculture/Apiculture (ix) Nutrition & Cardiopulmonary resuscitation (CPR) (x) Ayurvedic & tribal medicines (xi) IT (xii) Data Entry (xiii) Fabrication (xiv) Home Nurse Training (xv) Automobile Driving and Mechanics (xvi) Electric & Motor Winding (xvii) Security Guard (xviii) Housekeeping & Management (xix) Retail Management (xx) Hospitality (xxi) Eco-tourism.

With a view to ensure that funds through various sources under the Tribal Sub-Plan (TSP) are utilized in the most efficient manner towards achieving the holistic development of tribal people, the Government of India has launched a Central Sector Scheme "Vanbandhu Kalyan Yojana (VKY)". The VKY is broadly a process, which aims at achieving overall development of tribal people through convergence of available resources, with an outcome-based approach, monitored by an independent agency. It covers all tribal people and all areas with tribal population across the country. Hence, the tribals engaged as labourers and daily wagers in infrastructure work being undertaken in different states are covered under this by virtue of their being tribals.
